

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

218. C.P.(CAA)/155(MB)2023 C.A.(CAA)/27(MB)2023

**IN THE MATTER OF**

Focus Softek Private Limited

U/s 230-232 of the Companies Act, 2013

**Order Delivered on 14.02.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

SHRI. SANJIV DUTT,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Petitioner: Adv. Shruti Pednekar (VC)

For the Respondent:

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**ORDER**

Counsel for the Petitioner prays for a short adjournment. Allowed as prayed for.  
Adjourned to **28.02.2024.**

Sd/-  
SANJIV DUTT  
Member(Technical)

Sd/-  
REETA KOHLI  
Member(Judicial)

/Ziyaul/